IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8108 of 2021

Budhwa @ Budhwa Rajwar
@ Asheshwar Rajwar ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Shailendra Jit, Advocate
For the State : Mr. Abhay Kr. Tiwari, A.P.P.

02/08.09.2021 Heard Mr. Shailendra Jit, learned counsel for the petitioner and Mr. Abhay Kr. Tiwari, learned A.P.P. for the State.

The petitioner is an accused in connection with S. T. No. 30 of 2021 arising out of Barlanga P.S. Case No. 03 of 2021.

The petitioner is alleged to have established physical relationship with the informant on the pretext of marriage. On 28.12.2020 the petitioner had taken her to his house and both started living as husband and wife. It has been alleged that on 05.01.2021 both appeared before Gola police station from where their parents had taken them to their respective houses.

In the 164 CrPC statement of the victim, she has supported the occurrence.

It appears that in spite of knowing that the petitioner is married, the informant had subjected herself to be sexually exploited by him which clearly indicates that she was a consenting party. The informant is a major.

The petitioner is in custody since 29.01.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge – I, Ramgarh, in connection with S. T. No. 30 of 2021 arising out of Barlanga P.S. Case No. 03 of 2021.

(Rongon Mukhopadhyay, J.)

Umesh/-